

OFFICE OF THE DISTRICT & SESSIONS JUDGE(HQs); DELHI

PUBLIC NOTICE

Sealed quotations are invited from interested parties/contractors to offer their rates towards the purchase of waste paper/material which come out after day to day cleaning and sanitation work from Tis Hazari Courts Complex, Delhi. Quotations should be put-in latest by 04:30 p.m. on 27/11/2015 at Care Taking Branch, Room No. 305, Tis Hazari Courts, Delhi quoting monthly rate of purchase of waste paper/material which come out after day to day cleaning and sanitation work from Tis Hazari Courts Complex, Delhi. The applicants would be required to attach a Demand Draft / Pay Order of Rs. 1500/- (Rs. One thousand five hundred only), (refundable) in favour of District & Sessions Judge (HQs), Delhi alongwith their quotation and in absence thereof, the quotation shall not be considered. In this regard, terms & conditions and any other information can be obtained from Care Taking Branch, Room no. 305, Tis Hazari Courts, Delhi and can be viewed/checked on official website www.delhicourts.nic.in. Sealed quotations will be opened on 28/11/2015 at 4 p.m. in the chamber of room no. 336, Tis Hazari Courts, Delhi.


(Atul Kumar Garg)

Chairman,
Condemnation Board
O/o District & Sessions Judge(HQs),
Delhi.

TERMS & CONDITION REGARDING THE CONTRACT FOR THE
COLLECTION OF WASTE/WASTE PAPER/MATERIAL AFTER DAY TO
DAY CLEANING AND SANITATION WORK IN TIS HAZARI COURTS.

DELHI.

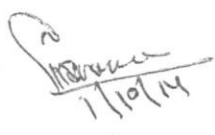

1. The contractor(s) shall remove all the waste/waste paper/material from all the floors of the court complex, Tis Hazari Delhi daily by 09:00 am sharp and also as and when asked to do so by the office.
2. The contractor(s) shall make his/their own arrangements for bags, boxes, vehicles and labour that may be required for such removal.
3. The contractor shall pay the full amount as per the decision of Condemnation Board, Tis Hazari Courts, Delhi with approval of Ld. District & Sessions Judge (HQs), Delhi, in advance on monthly basis, in cash.
4. On default to pay the monthly advance payment, the contractor shall pay Rs. 500/- (Rs. Five hundred only) per day, in cash.
5. In the absence of the lifting/removal of the day to day waste/waste paper/material by the contractor, the labour charge i.e. Rs. 1000/- per day will be charged by the office from the contractor & office shall have the right to clear the waste/waste paper/material from court complex at at the risk/cost of the contractor.
6. All bags, boxes, trollies, vehicles required to remove the waste papers shall be engaged by the contractor at his own expenses and he will not be allowed to do the sorting of waste in the premises of the court complex, Tis Hazari Delhi.
7. The waste papers shall be taken by the contractor in mixed and torn condition from the premises of the court complex, Tis Hazari Delhi daily on as is where is basis.



The bottom of the document features several handwritten signatures and initials. On the left, there is a signature that appears to be 'Ramesh' with the date '1/10/19' written below it. To the right of this is a large, stylized initial 'Ja'. Further to the right is another signature that looks like 'A. Singh' with a horizontal line underneath it.

8. The contract is a rate contract and no guarantee can be given as to the quantity of waste papers, which will be available during the period of contract.
9. As Security for the due and faithful performance by the contractor of all his obligations under the present contract the contractor will deposit with the office, a interest free sum of Rs. 10000/- (Rs. Ten thousand only).
10. The Security Deposited shall be held by the office as interest free. The Office shall be entitled to deduct from the same any amount that may be determined by the Ld. District & Sessions Judge (HQs), Delhi if there is any breach of the terms of the agreement. In case of such deduction the contractor will reimburse the same and keep the security deposit intact.
11. In the event of the contractor committing a breach of any terms or conditions of the contract, the office shall in addition to the other rights and powers be entitled to cancel/terminate the contract forthwith by giving 15 days notice in writing to contractor and forfeit the sum of Rs. 10000/- (Rs. Ten thousand only) deposited as Security and shall in addition recover the loss occasioned by such breach. The security deposit will be returned back to the contractor after completion of the contract as per rules and after verifying that no claim is due outstanding against him

Termination of Contract

12. Notwithstanding anything aforementioned it shall be lawful for the office to terminate this agreement by giving one calendar month notice in writing to contractor to terminate the contract and similarly the contractor shall be entitled to terminate the contract by giving two calendar months notice in writing to the office.


11/10/14


Damage

13. The contractor shall make the payment/penalty which will be imposed by the office for all damages which may be caused to any property of the office by any act/default of the contractor, his agents or servants.

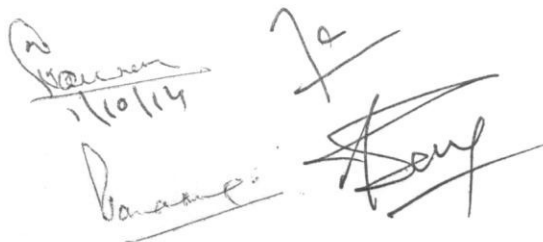
Security Checks and Police verification of Antecedents:

14. The contractor shall strictly abide by the security instructions/ requirement(both written and verbal) that will be in place/communicated to him officially by the Contract Authority during the entire term/period of the Contract. The contractor will have to submit the identity proof/photograph of the agents/labourers appointed to lift the waste/waste paper/material. Identification of the these agents/labourers must be got verified by the Police by the contractor.

15. The contractor shall not, without the previous consent of the office assign or subject or let out as task of piece work of this contract or any part thereof or any right to payment thereunder, or associate or entrust any other person or persons with him for the purpose of performance thereof.

16. That all disputes, differences and questions arising out of or in any way touching or concerning this agreement or subject matter thereof or the representative rights, duties or liability of the parties shall be referred to the sole arbitration of Ld. District & Sessions Judge (HQs), Delhi or any person nominated by him. The Arbitration shall be in accordance with the Arbitration Conciliation Act 1996. The arbitrator shall be entitled to enlarge the time of arbitration with consent of the parties. No part of the agreement shall be suspended on the ground of pending arbitration proceedings.

17. The Contractor will provide one non-judicial stamp paper worth Rs. 100/- (Rs. One hundred only) for the execution of the agreement within 7 days of the contract award.

Handwritten signatures and dates. On the left, a signature is written above the date '1/10/14'. To the right, there is a signature with a large 'Ja' written above it, and another signature below it.